

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 288 OF 2018 &
IA NO. 1070 OF 2018 & IA NO. 1718 OF 2018

Dated : **3rd December, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Brindavan Hydropower Private Limited **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Sumana Naganand
Mr. Siddhant Kohli
Mr. Mayank Kshirsagar for R-2

ORDER
IA No. 1718 of 2018
(Appln. for condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 288 OF 2018

The learned counsel for the Appellant does not wish to file rejoinder.

It is represented that pleadings are complete.

Submissions made by the learned counsel appearing for the parties, as stated supra, are placed on record.

List the matter for hearing on **06.12.2018** along with Appeal No. 42 of 2018 & batch.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member